

Exchange Management Department RBI, New Delhi regarding the proposed amalgamation. The Income Tax Department vide its report dated 07.07.2023 has conveyed no objection. The company prosecutor on behalf of the RD has appeared and submitted that the amended observation at Page No.5 i.e. the company may be directed to file amended scheme of amalgamation before NCLT for approval. The counsel for the petitioner has submitted that amended scheme has already been filed along with the reply to the RD's report. The learned counsel for the petitioner is directed to comply with the observation of RD i.e. submission of BEN-2 in terms of Section 90 of the Companies Act, 2013. Let this matter be posted on 17.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)